

**Central Administrative Tribunal
Principal Bench**

OA No.3208/2014

New Delhi, this the 29th day of November, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

Kamlesh Chandra
S/o Shri Mulayam Singh Yadav
Aged about 46 years
Occupation-Joint Commissioner(SIB)
Range 'A' Commercial Tax, Aligarh
Department of Commercial Tax of Government
of Uttar Pradesh.

... Applicant

(Proxy counsel for Shri Hemant Sharma)

Versus

1. Union of India through the Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievance & Pension
Government of India,
New Delhi-110001.
2. State of Uttar Pradesh
Through Principal Secretary
Appointment Department
Government of Uttar Pradesh
Civil Secretariat, Lucknow(U.P.).
3. Union Public Service Commission
Through Secretary
Dholpur House, Shahjahan Road
New Delhi-110002.

... Respondents

(By Advocate: Dr. Ch. Shamsuddin Khan for R-1
Shri Nikhil Majithia for R-2; and
Shri Ravinder Aggarwal for R-3)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, it is submitted that after the OA is filed, the respondents have issued Notification dated 13.08.2014 (Annexure-R/2 to the counter filed by the Government of UP), wherein, in pursuance of the impugned DPC, certain persons have been selected and conferred IAS from State Civil Service.

2. In the circumstances, the OA is dismissed as infructuous. However, the applicant is at liberty to question the orders, now, passed by the respondents, in accordance with law, if so advised. No costs.

(Nita Chowdhury)
Member (A)

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(V. Ajay Kumar)
Member (J)